

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:40
ANSWERED ON:23.11.2006
PETROLEUM AND NATURAL GAS REGULATORY BOARD
Badiga Shri Ramakrishna

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has constituted the Board under the provisions of the Petroleum and Natural Gas Regulatory Board Act, 2006;
- (b) if so, the details thereof;
- (c) if not, the progress so far made by the Government in this regard ; and
- (d) the time by which it is likely to be constituted ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI MURLI DEORA)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 40 BY SHRI BADIGA RAMAKRISHNA TO BE ANSWERED ON 23rd NOVEMBER, 2006 REGARDING PETROLEUM AND NATURAL GAS REGULATORY BOARD.

(a) to (d): Action for setting up the Board under the provisions of the Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006 is under progress. The Search Committee set up on 31-08-2006 under the PNGRB Act, 2006 for selecting the Chairperson and other Members of the Board and for preparing a panel of persons to be considered for appointment as Technical Member (Petroleum & Natural Gas) of the Appellate Tribunal had its first meeting on 10-10-2006 in which it was decided that advertisement for the posts of Chairman and Members of the PNGRB and Technical Member (P&NG) of the Appellate Tribunal may be issued in leading newspapers, including vernacular newspapers, throughout the country. Accordingly, advertisement for the same has since been issued/published in the newspapers seeking applications upto 07.11.2006. The applications received in response to the advertisement are being processed for placing before the Search Committee.